

Rep. by Act... 19... of 1988, s. 2 & sch. I

THE TERRITORIAL ARMY (AMENDMENT) ACT, 1980

No: 53 OF 1980

[9th December, 1980.]

An Act further to amend the Territorial Army Act, 1948.

BE it enacted by Parliament in the Thirty-first Year of the Republic of India as follows:—

Short
title.

1. This Act may be called the Territorial Army (Amendment) Act, 1980.

Amend-
ment
of section
14.

2. In section 14 of the Territorial Army Act, 1948, after ²sub-section 56 of 1948. (2), the following sub-section shall be inserted, namely:—

“(3) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.”